

Serial No. of Order	Date of Order	Order with Signature	
3	27.10.95	<p>On behalf of Mr. L. Mohapatra a proxy counsel has prayed for four weeks' time to file counter-affidavit. Shri G.A.R. Dora, learned counsel for the applicant has no objection. Stay to continue till 1.12.1995 by which date a counter shall be filed with a copy to the petitioner's counsel.</p> <p style="text-align: right;">Member (Administrative)</p>	<p>Copy of order may be delivered to the counsel for the applicant.</p> <p style="text-align: right;">B.M.</p> <p style="text-align: right;">25.08.95</p>
4	1.12.95	<p>At request further two weeks' time granted finally to file counter. Stay to continue until further orders.</p> <p style="text-align: right;">VICE-CHAIRMAN Member (Administrative)</p>	<p>Received copy of the order at 24.8.95 before A.D.</p>
5.	15.12.95	<p>Four weeks' time granted to the respondents to file counter.</p> <p style="text-align: right;">Member (Admn.)</p>	<p>Notice with copy of order at 24.8.95 served to all opp. parties by regd. post J.A.D.</p>
6	15.1.96	<p>Two weeks' time granted at request to file counter. Stay to continue.</p> <p style="text-align: right;">Member (Administrative)</p>	<p>B.M. 25/8 25.08.95</p>
7	30.1.96	<p>It was submitted on behalf of the respondents that the authorities have since taken action to cancel the impugned orders of transfers of the applicants. The relevant orders are No. P/174/95 dated 13.10.1995 in respect of Shri P.V.A. Rao, and P/12/95 dated 19.7.1995 in respect of Shri P.B. Rao. In view of this categorical statement the Original Application has become infructuous and is therefore disposed of accordingly.</p> <p style="text-align: right;">Member (Administrative)</p>	<p>R-2 &amp; R-3 has no appearance although notice been duly served on them. Mr. L. Mohapatra has been appeared for R-1. Counter also not filed. For further orders reg. stay date 26/9 26.09.95</p>